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**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH**

Appeal No. E/3759/2004

Date 30/04/2008

Assistant Registrar
C.E.S.T.A.T., New Delhi

To :
M/S SHREE KANGRA STEEL (P) LTD.

M/S SHREE KANGRA STEELS (P) LTD. VILL. KIRPAL
PUR, NALAGARH. DISTT. SOLAN.
M/S SHREE KANGRA STEEL (P) LTD.

C.C.E. CHANDIGARH

Appellant

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. 194/08
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

Excise dated 21-4-08

Assistant Registrar

(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. CHANDIGARH

THE COMMISSIONER OF CENTRAL EXCISE, C.R. BUILDING, SECTOR 17-C, CHANDIGARH.

2. Adv. / Consult

MR. JOY KUMAR

FLAT NO 261/1, SEC 45-A, CHANDIGARH.

3. S.D.R.

~~ICDR~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg, 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P. Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No. 70 (Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt. Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file

Assistant Registrar
(Excise Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL**
West Block No. 2, R.K. Puram, New Delhi – 110 066.
Principal Bench, New Delhi

COURT NO. II
Excise Appeal No. 3759 of 2004

[Arising out of the Order-in-Original No. IV (16)CL/IF/80/T/97/2652 dated 31/05/2004 passed by The Commissioner Central Excise Commissionerate, Chandigarh.]

For Approval and signature :

Hon'ble Shri S.S. Kang, Vice President

Hon'ble Shri Rakesh Kumar, Member (Technical)

1. Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982? : *yes*
2. Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? : *no*
3. Whether their Lordships wish to see the fair copy of the order? : *yes*
4. Whether order is to be circulated to the Department Authorities? : *no*

M/s Shree Kangra Steel (P) Ltd.

Appellant

Versus

CCE, Chandigarh

Respondent

Appearance

None – for the appellant.

Shri C.S. Rajput, Authorized Representative (DR) - for the Respondent.

CORAM: Hon'ble Shri S.S. Kang, Vice President
Hon'ble Sh. Rakesh Kumar, Member (Technical)

DATE OF HEARING : 21/04/2008.

FINAL Order No. 194/08-EX Dated : _____

Per. S.S. Kang :-

When the case was called, none appeared on behalf of appellant in spite of notice. Therefore, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in open court)

(S.S. Kang)
Vice President

(Rakesh Kumar)
Member (Technical)

PK